

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 617  
823/252/ND/2019

**IN THE MATTER OF:**

**M/s. Vishwanirmal Merchandise and  
Consumer Products Pvt. Ltd.**

...APPELLANT

**Vs.**

**ROC, NCT of Delhi and Haryana**

...RESPONDENT

**Section**

**U/s 252 of IBC, 2016**

**Order delivered on 22.07.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant** :Adv Jatin Sehgal  
**For the RoC** :Adv. Jyoti Khurana  
**For the IT Department :**

**ORDER**

Due to paucity of time, the matter is adjourned to **02.09.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**